

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 27/AM15
SCHEDULED TO BE HELD ON 01.10.2014
HELD ON 08.10.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 27/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 01.10.2014 (held on 08.10.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 26/AM15 held on 17.09.2014.
3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-117	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:27/AM15 Dated: 08.10.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	Deferred

Request: Amendment in the description of Import Item No. 6 of SION A - 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: It has been noted that ATMA has furnished information vide their e-mail dated 09.06.2014 in which they have furnished information in 'Numbers' not in 'Kgs'. DIPP vide their e-mail dated 16.06.2014 requested ATMA to furnish the requisite information in 'Kgs'. Information is still awaited from ATMA. Hence, the Committee decided to defer the case.

Deferred for three weeks.


रमेश चरण मीणा R. C. MEENA
उप-निदेशक (विदेश व्यापार)
Under Secretary General of Foreign Trade
विदेश व्यापार महानिदेशालय
Under Secretary General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-118	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:27/AM15 Dated: 08.10.2014	HQ F. No. 01/87162//00007/AM15/DES-VII	

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product “All Types Steel Truck Radial Tyres (Tube Type)”.

Decision: It has been noted that ATMA has furnished information vide their e-mail dated 09.06.2014 in which they have furnished information in ‘Numbers’ not in ‘Kgs’. DIPP vide their e-mail dated 16.06.2014 requested ATMA to furnish the requisite information in ‘Kgs’. Information is still awaited from ATMA. Hence, the Committee decided to defer the case.

Deferred for three weeks.

Case No. A-119	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM10/DES-VII	Status: Deferred
NC No.:27/AM15 Dated: 08.10.2014	Adv. Lic. No. and Date 0210128531 dated 02.07.2009	RLA F. No. 02/24/040/00051/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0210128531 dated 02.07.2009

Decision: A D/L No. 12(7)/2012-TSW dated 16.05.2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 17.06.2014 and 23.09.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.

Case No. A-120	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00216/AM13/DES-VII	Status: Deferred
NC No.:27/AM15 Dated: 08.10.2014	Adv. Lic. No. 0910053234 dated 12.07.2012	RLA F. No. 09/24/040/00178/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053234 dated 12.07.2012

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

श्री चरणा मीणा / S. C. MEENA
उप महानिदेशक (विदेश व्यापार)
By: Directorate General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
सद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-121	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00274/AM13/DES-VII	Status: Deferred
NC No.:27/AM15 Dated: 08.10.2014	Adv. Lic. No. 0910053844 dated 17.09.2012	RLA F. No. 09/24/040/00293/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053844 dated 17.09.2012

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-122	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:27/AM15 Dated: 08.10.2014	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-123	ARKEMA CHEMICALS INDIA PVT. LTD.	HQ F. No. 01/87/050/00038/AM15/DES-VII	Status: Approved
NC No.:27/AM15 Dated: 08.10.2014	Adv. Lic. No. 0310769287 dated 05.02.2014	RLA F. No. 03/94/040/00981/AM14	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310769287 dt. 05.02.2014

Decision: The Committee considered the request of firm and Technical Representative of D/o C&PC present in the Meeting agreed to amend the description of Export Product. Accordingly, Committee decided to amend the description of Export Product to read as "Polyamide Resin Crayamid 140-100". Besides this there is no other change in the decision taken in earlier NC Meeting No. 13/AM15 held on 25.06.2014 (Case No. 19/7/87-ALC1/2014).

संयुक्त महानिदेशक (विदेश व्यापार)
Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-124	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00543/AM14/DES-VII	Status: Approved
NC No.:27/AM15 Dated: 08.10.2014	Adv. Lic. No. 0310776399 dated 28.03.2014	RLA F. No. 03/95/040/00920/AM14	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310776399 dated 28.03.2014

Decision: The Committee considered the request of firm and Technical Representative of D/o C&PC present in the Meeting agreed to amend the description of Export Product. Accordingly, Committee decided to amend the description of Export Product to read as "**Styrene Acrylate Emulsion (Solid Content 50% $\pm$ 1%)**". Besides this there is no other change in the decision taken in earlier NC Meeting No. 11/AM15 held on 11.06.2014 (Case No. 11/2/87-ALC1/2014).

Case No. A-125	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00312/AM14/DES-VII	Status: Deferred
NC No.:27/AM15 Dated: 08.10.2014	Adv. Lic. No. 0810125187 dated 27.09.2013	RLA F. No. 08/24/040/00272/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125187 dated 27.09.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 22.09.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

राम चरण शर्मा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

ONLINE CASES

Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Approved
HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	

Decision: The Committee noted that the firm has furnished No Objection Certificate (NOC) issued by Ministry of Environment & Forest (MOEF) vide their OM No. 5/17/2012-HSMD dated 12.02.2014.

The permission for import subject to the validity of the consolidated consent and authorization valid upto 10.10.2016 issued by Gujarat Pollution Control Board, Gandhi Nagar (Gujarat). The import of used rubber scrap should not be contaminated with any other waste.

The Gujarat Pollution Control Board shall regularly monitor the unit and should ensure that the Rubber Scrap, being imported is recycled in an environmentally sound manner for manufacturing Reclaim Rubber.

As per the NOC issued by MOEF and written comments furnished by DIPP vide their letter No. 7/112/2013-TSW/198 dated 23.09.2014, the Committee decided to approve the following adhoc norms subject to above conditions:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber	500.00 MT	Used Rubber Tubes cut into two pieces	500.00 MT

RLA may take consequential action as per Policy / Procedures.

This approval is subject to conditions, laid down by MOEF, as reproduced above.

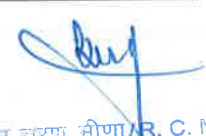

 राम चरण मीणा R. C. MEENA
 निदेशक, विदेश व्यापार (विदेश व्यापार)
 Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No.:14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Approved
HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/99/2013-PC-II dated 29.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoformable Protective Film	1 kg	1. LLDPE Granules	0.552 kg
		2. LDPE Granules	0.171 kg
		3. Polyethylene Copolymer	0.048 kg
		4. Impact Polypropylene	0.033 kg
		5. Poly Iso Butene	0.039 kg
		6. Ethyl Vinyl Acetate	0.043 kg
		7. Synthetic Rubber	0.022 kg
		8. HDPE Granules	0.012 kg
		9. Polyolefin Plastomer	0.230 kg

RLA may take consequential action as per Policy / Procedures.


 रा. चरण मीणा / R. C. MEENA
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No.: 19/49/87-ALC1/2013	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date: 27/87- ALC1/2014 08.10.2014	Status: Approved
HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date: 5210040659 31.01.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2014-PC-II dated 29.09.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Lacquer Coated Aluminium Metallized Polyester Film Yarn Grade	1 kg	1. PET Chips	1.31 kg
		2. Aluminium Wire	0.026 kg
		3. Melamine Resin	0.200 kg
		4. Epoxy Resin	0.200 kg
		5. Relevant Dyestuff	0.030 kg
		6. Induction (Evaporation Boats)	0.007 Numbers
		7. Solvent (MIBK)	0.500 Litre
RLA may take consequential action as per Policy / Procedures.			

Case No.: 24/7/87-ALC1/2014	Party Name: GRAPHITE INDIA LIMITED	Meet No/Date: 27/87- ALC1/2014 08.10.2014	Status: Deferred
HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date: 0310770961 19.02.2014	Defer Date: 22.10.2014
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.08.2014. Comments awaited from D/o C&PC.			


 रा. चरण मीणा / R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Directorate General of Foreign Trade
 विदेश व्यापार निदेशालय
 Directorate General of Foreign Trade

Case No.: 11/1/87-ALC1/2014	Party Name: INDIA GLYCOLS LTD.,	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Approved
HQ File :01/87/050/00530/AM14/	RLA File :05/23/040/00453/AM14/	Lic.No/Date: 0510380273 26.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/89-A/2007-PC-II dated 29.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Glycol - 4000 (Polymeg - 4000)	1 kg	1. Denatured Ethyl Alcohol	1.4340 kg
		2. Diethylene Glycol	0.02780 kg
		3. Silver Catalyst	0.00029 kg
		4. Alumina Catalyst	0.00026 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 12/1/87-ALC1/2014	Party Name: INDIA GLYCOLS LTD.,	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Approved
HQ File :01/87/050/00531/AM14/	RLA File :05/23/040/00454/AM14/	Lic.No/Date: 0510380274 26.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/89-A/2007-PC-II dated 29.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Glycol - 6000 (Polymeg - 6000)	1 kg	1. Denatured Ethyl Alcohol	1.35800 kg
		2. Diethylene Glycol	0.01800 kg
		3. Silver Catalyst	0.00029 kg
		4. Alumina Catalyst	0.00026 kg

RLA may take consequential action as per Policy / Procedures.

सम. सुरण. श्रीवा. / R. C. MEENA
 निदेशक, महानिदेशक (विदेश व्यापार)
 Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No.: 10/1/87-ALC1/2014	Party Name: NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Approved								
HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date: 0410155775 03.03.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/33/2014-PC-II dated 22.09.2014, the Committee approved following adhoc norms:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Poly Bags of various sizes made of Bionolle (Poly Butylene Succinate)</td> <td>1 kg</td> <td>Bionolle (Poly Butylene Succinate Resin / Granules)</td> <td>1.05 kg/kg content in the export product</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Poly Bags of various sizes made of Bionolle (Poly Butylene Succinate)	1 kg	Bionolle (Poly Butylene Succinate Resin / Granules)	1.05 kg/kg content in the export product
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Poly Bags of various sizes made of Bionolle (Poly Butylene Succinate)	1 kg	Bionolle (Poly Butylene Succinate Resin / Granules)	1.05 kg/kg content in the export product								
RLA may take consequential action as per Policy / Procedures.											

Case No.: 3/8/87-ALC1/2014	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Deferred
HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date: 0310775533 24.03.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

Case No.: 9/7/87-ALC1/2014	Party Name: SHAKTI PLAS INDUSTRY	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Deferred
HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date: 0510382815 26.03.2014	Defer Date:22.10.2014
Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.			


 रास चरण मीणा / C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

10	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	Defer Date:05.11.2014
Decision: A D/L No. 46011/52/2014-PC.II dated 29.09.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

11	Case No.:2/14/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00112/AM15/	RLA File :05/23/040/00008/AM15/	Lic.No/Date:0510384217 16.04.2014	Defer Date:22.10.2014
Decision: A D/L No. 46011/53/2014-PC.II dated 07.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

12	Case No.:2/24/87-ALC1/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00212/AM15/	RLA File :05/24/040/00434/AM14/	Lic.No/Date:0510386973 21.05.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.				

13	Case No.:4/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00192/AM15/	RLA File :03/94/040/00143/AM15/	Lic.No/Date:0310782923 26.05.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

राम चरण मीणा/R. C. MEENA
राम महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No.:5/22/87-
ALC1/2014

Party Name:AHURA
MAZDA MFG. CO. PVT.
LTD.

Meet No/Date:27/87-
ALC1/2014
08.10.2014

Status:
Approved

HQ File
:01/87/050/00193/AM15/

RLA File
:03/94/040/00157/AM15/

Lic.No/Date:0310783490
29.05.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/47/2014-PC-II dated 17.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Multi Use Hanger	67500 Number	1. Slider (Mild Steel) a)35mm (width) x 325mm (length) 11250 Pcs (0.320kg/per piece.) (b) 35 mm (width) x 550MM (length) 56250 Pcs. (0.523 kg/per piece)	Net to Net
		2. Slider (Mild Steel) a) 35 mm (width) x 325 mm (length) 60000 (0.320 Kg/per piece) (b) 35mm (width) x 550mm (length) 300000 Pcs (0.523kg/per piece)	Net to Net
2. Trouser Hanger	180000 Number	3. Screw EUROSCREW FX 6,2x27 5.8 ZN.PL	Net to Net
		4. Screw MLKX M4X5 4.8 ZN.PL	Net to Net

RLA may take consequential action as per Policy / Procedures.

राम चरण मीणा/R.C. MEENA
महा निदेशक (विदेश व्यापार)
Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

15	Case No.:8/15/87-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00133/AM15/	RLA File :03/95/040/00140/AM15/	Lic.No/Date:0310784497 05.06.2014	Defer Date:22.10.2014
Decision: A D/L No. 46011/2/2013-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

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Case No.:10/22/87-ALC1/2014	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:27/87- ALC1/2014 08.10.2014	Status: Approved
HQ File :01/87/050/00198/AM15/	RLA File :03/95/040/00216/AM15/	Lic.No/Date:0310785590 18.06.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/65/2013-PC-II dated 29.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Co-Polymer Emulsion (Solid Content 55 ± 1%)	1 kg	1. N-Butyl Acrylate Monomer (BAM)	0.541 kg
		2. Methacrylic Acid	0.011 kg
		3. Emulsifier	0.006 kg
		4. HDPE Granules (Blowing Grade)	As per packing policy

RLA may take consequential action as per Policy / Procedures.

17	Case No.:13/22/87-ALC1/2014	Party Name:RAJIV PLASTIC INDUSTRIES	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00201/AM15/	RLA File :03/95/040/00280/AM15/	Lic.No/Date:0310786228 01.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

राधा चरण शर्मा/R. S. MEENA
 ज्य. महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशक, न्यू
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No.:9/22/87-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Approved												
HQ File :01/87/050/00197/AM15/	RLA File :03/94/040/00280/AM15/	Lic.No/Date:0310786363 03.07.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/89/2010-PC-II dated 29.09.2014, the Committee approved following adhoc norms:															
18	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Polyalkylene Glycol</td> <td rowspan="3">1 kg</td> <td>1. N-Butanol / Normal Butyl Alcohol</td> <td>0.0676 kg</td> </tr> <tr> <td>2. Propylene Oxide</td> <td>0.1914 kg</td> </tr> <tr> <td>3. Ethylene Oxide</td> <td>0.2510 kg</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyalkylene Glycol	1 kg	1. N-Butanol / Normal Butyl Alcohol	0.0676 kg	2. Propylene Oxide	0.1914 kg	3. Ethylene Oxide	0.2510 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Polyalkylene Glycol	1 kg	1. N-Butanol / Normal Butyl Alcohol	0.0676 kg												
		2. Propylene Oxide	0.1914 kg												
		3. Ethylene Oxide	0.2510 kg												
RLA may take consequential action as per Policy / Procedures.															

Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
19 HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to DIPP on 21.08.2014. Comments awaited from DIPP.			

Case No.:1/27/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
20 HQ File :01/87/050/00221/AM15/	RLA File :03/94/040/00303/AM15/	Lic.No/Date:0310786417 04.07.2014	Defer Date: 29.10.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Case No.:1/17/87-ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
21 HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	Defer Date:05.11.2014
Decision: A D/L No. 46011/91/2010-PC.II dated 29.09.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 New Delhi-11

22	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.				

23	Case No.:3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:29.10.2014
Decision: RLA, Ludhiana and firm have been requested through letter dated 14.08.2014 to furnish application expeditiously. However, application awaited from RLA, Ludhiana and firm. Hence, it was decided to issue another Reminder to RLA, Ludhiana and firm to furnish application expeditiously.				

24	Case No.:14/22/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date:0410159057 22.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

25	Case No.:1/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00147/AM15/	RLA File :31/83/040/00043/AM15/	Lic.No/Date:3110064602 24.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

26	Case No.:2/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00148/AM15/	RLA File :31/83/040/00063/AM15/	Lic.No/Date:3110064603 24.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

रम चरण मीणा/R. C. MEENA
 डी. महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

27	Case No.: 3/19/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00149/AM15/	RLA File :31/83/040/00044/AM15/	Lic.No/Date: 3110064604 24.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

28	Case No.: 4/19/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00150/AM15/	RLA File :31/83/040/00062/AM15/	Lic.No/Date: 3110064605 24.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

29	Case No.: 5/19/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00151/AM15/	RLA File :31/83/040/00064/AM15/	Lic.No/Date: 3110064606 24.07.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

30	Case No.: 6/19/87-ALC1/2014	Party Name: METRO TYRES LTD	Meet No/Date: 27/87-ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00152/AM15/	RLA File :30/24/040/00024/AM15/	Lic.No/Date: 3010103052 25.07.2014	Defer Date:29.10.2014

Decision: The firm 02.09.2014 has informed that the subject Advance Authorization was issued under Para 4.7.1 of HBP Vol. I on Repeat Basis vide ALC Meeting No. 13/AM15 held on 25.06.2014 (Case No. A-54) (Hqrs. F. No. 01/87/050/00470/AM14/DES-VII).

In view of above letter of firm, the Committee decided to confirm from RLA, Ludhiana whether the subject Advance Authorization had been issued to firm on Repeat basis or not.

राम चरण मीणा/R.C. MEENA
महानिदेशक (विदेश व्यापार)
Directorate General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

31	Case No.:1/20/87-ALC1/2014	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:27/87- ALC1/2014 08.10.2014	Status: Withdraw
	HQ File :01/87/050/00153/AM15/	RLA File :52/24/040/00022/AM15/	Lic.No/Date:5210041175 30.07.2014	
Decision: CLA, New Delhi vide e-mail dated 04.09.2014 has informed that the subject Advance Authorization was issued under Para 4.7.1 of HBP Vol. I on Repeat Basis. In view of above e-mail of CLA, New Delhi, the Committee decided to withdraw the case.				

32	Case No.:1/23/87-ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:27/87- ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00208/AM15/	RLA File :30/24/040/00057/AM14/	Lic.No/Date:3010103097 20.08.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to DIPP on 26.09.2014. Comments awaited from DIPP.				

33	Case No.:2/23/87-ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:27/87- ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00209/AM15/	RLA File :30/24/040/00058/AM14/	Lic.No/Date:3010103098 20.08.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to DIPP on 26.09.2014. Comments awaited from DIPP.				

34	Case No.:3/23/87-ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:27/87- ALC1/2014 08.10.2014	Status: Deferred
	HQ File :01/87/050/00210/AM15/	RLA File :30/24/040/00059/AM14/	Lic.No/Date:3010103100 20.08.2014	Defer Date:22.10.2014
Decision: A copy of application has been forwarded to DIPP on 26.09.2014. Comments awaited from DIPP.				

Meeting ended with thanks to Chair and all participants.

उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
नया दिल्ली-110011
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